

ANF- 4C
Application for Clubbing of Advance Authorisations
 [Please see guidelines given at the end before filling the application]

1.	IEC Number	Name & Code of RA with whom Application for clubbing is filed

2. Details of Authorisations to be clubbed

Sl. No	Authorisation details		Issued under Customs Notification no. & date	Export product	Port of Registration	Expiry date of initial EO period	Expiry date of extended EO period, if any
	Number	Issuance date					

3. Details of physical exports / deemed exports made against each individual Advance Authorisation:

Sl. No.	Products Exported/ Supplied	Shipping Bill/ Invoice / AR 3 Details		Quantity Exported / Supplied			FOB Value			
		No	Date	Physical exports		Deemed Exports	Total	In case of physical exports (as per S/B)	In case of deemed exports (as per invoices / ARE-3)	Actually realized (as per eBRC)
				Direct exports	Third Party exports					

4. Details of imports allowed and imports actually made against each individual Authorisation:

Sl. No	Name of Input	Imports allowed in the Authorisation		Bill of Entry Details		Imports completed			
		Qty allowed	CIF Value allowed (in FFE)	No	Date	Qty		CIF value utilized (in FFE)	
						In absolute terms	In %	In absolute terms	In %

5. Consolidated Details of physical exports / deemed exports made against all Authorisations.

Sl.No.	Products Exported / Supplied	Shipping Bill/ Invoice / AR 3 Details		Quantity Exported / Supplied			FOB Value			
		No	Date	Physical exports		Deemed Exports	Total	In case of physical exports (as per S/B)	In case of deemed exports (as per invoices)	Actually realized (as per eBRC)
				Direct exports	Third Party exports					

6. Consolidated Details of imports allowed and made against all Authorisations

S No	Item of Import	Imports allowed in the Authorisations		Bill of Entry Details		Imports completed			
		Qty allowed	CIF Value allowed (in FFE)	No	Date	Qty		CIF value utilized (in FFE)	
						In absolute terms	In %	In absolute terms	In %

7. Details of excess imports made proportionate to the export obligation fulfilled

S No	Item of Import	Bill of Entry Details		Quantity	Duty Details		
		No	Date		Customs Duty	Interest	Total

DECLARATION / UNDERTAKING

I / We hereby declare that:

- the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- we would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
- none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.

4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
5. no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
6. I/We hereby declare that Freight, Insurance and Commission values as mentioned in the application are based on actual transaction values.
7. For the purpose of calculating entitlement, commission amount has been excluded.
8. that I/We have updated the IEC profiles in ANF 1.
9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B.
10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the FTP.

Place :
Date :

Signature of the Applicant
Name
Designation
Official Address
Telephone
Residential Address
Email Address

GUIDELINES FOR APPLICANTS

[Please see paragraph 4.38 of HBP]

1. Application shall be filed online using digital signature only.
2. Clubbing of Advance Authorisation with Advance Authorisation for Annual requirement shall not be permitted.
3. FOB value of export for the purpose of value addition shall be arrived at after excluding the Foreign Agency Commission, if any.
4. Authorisations should have been issued by the same Regional Authority.
5. Advance Authorisation (s) in Original shall be submitted to the concerned Regional Authority.